Gazette of India dated the 12th April, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See* No. LT—1167/69].

STATEMENT SHOWING TOTAL INVESTMENTS OF THE LIFE BUSINESS OF THE LIFE INSURANCE CORPORATION OF INDIA

THE DEPUTY MINISTER IN THE MINSTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : Sir, on behalf of Shri P. C. Sethi : I beg to lay on the Table a statement (Hindi and English versions) showing total investments of the life business of the Life Insurance Corporation of India as on the 31st March, 1968 in loans and debenture and shares in each of the first ten groups arranged in order of their assets, listed in the Monopolies Enquiry Commission's Report as well as the total investments of the Life Insurance Corporation of India in 75 groups mentioned in that Report. [*Placed in Library. See* No. LT—1168/69].

NOTIFICATIONS UNDER SECTION 3 OF THE ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, ARICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) G. S. R. 2181 (Hindi and English versions) published in Gazette of India dated the 12th December, 1968.

(ii) G. S. R. 449 (Hindi and English vesions) published in Gazette of India dated the 22nd February, 1969 making certain amendments to Notification No. G. S. R. 2181 dated the 12th December 1968.

(iii) G. S. R. 764 (Hindi and English versions) published in Gazette of India dated the 5th March, 1969.

(iv) G. S. R. 999 published in Gazette of India dated the 18th April, 1969.

(v) G. S. R. 1000 published in Gazette of India dated the 19th April, 1969.

(vi) The Assam Roller Mills Wheat Products (Price Control) Order, 1969, published in Notification No. G. S. R. 1035 in Gazette of India dated the 23rd April, 1969.

(vii) The Roller Mills Wheat Products (Price Control) Second Amendment Order, 1969, published in Notification No. G. S. R. 1036 in Gazette of India dated the 23rd April, 1969.

(viii) The Inter-Zonal wheat and Wheat Products (Movement Control) Amendment Order, 1969, published in Notification No. G. S. R. 1039 in Gezette of India, dated the 24th April, 1969.

(ix) The Cold Storage (Amendment) Order, 1969, published in Notification No. S. O. 1564 in Gezatte of India dated the 26th April, 1969.

(2) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (iii) of (1) above.
[*Placed in Library. See* No. LT—1161/69]

STATEMENT SHOWING REASONS FOR DELAY IN LAYING THE REPORTS OF DEVELOPMENT COUNCIL FOR INORGANIC CHEMICAL AND HEAVY ELECTRICAL INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-

LOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : I beg to lay on the Table a statement showing reasons for delay in laying the reports of (1) Development Council for Inorganic Chemical Industries and (2) Development Council for Heavy Electrical Industries, for the years 1967-68, in pursuance of an assurance given by him on the 22nd April, 1969. [*Placed in Library. See* No. LT – 1170/69].

12.23 hrs.

PRESIDENT (DISCHARGE OF FUNCTIONS) BILL

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, I beg to move* :

> "That the Bill to provide for the discharge of the functions of the President in certain contingencies, be taken into consideration."

श्री मधु लिमये (मुंघेर) : अध्यक्ष महोदय, जो विधेयक सम्बन्धी बातें हैं, वे तो बहस के दौरान कहीं जायंगी, लेकिन दो-तीन बातें हैं यदि उन के सम्बन्ध में गृह मंत्री महोदय खुलासा करेंगे तो मेरा ख्याल है कि इस मामले पर काफी रोशनी पड़ेगी।

ता० 4 को अखबारों में मैंने पढ़ा कि राष्ट्रपति डा० जाकिर हुसैन की मृत्यु के बाद, जिस को लेकर हम सभी लोगों को बहुत अफ़सोस और दुख है, उपराष्ट्रपति श्री वी० वी० गिरि साहब को शपथ दिलाई गई और अखबारों में जो कुछ आया है, उसके अनुसार उन्होंने निम्न शपथ ली—ऐसा मुझे लगता है—

> "I, V.V. Giri, do swear in the name of God that I will faithfully execute the office of the President."

अध्यक्ष महोदय, हमारे संविधान के अनुसार इस तरह की शपथ लेने की क्या आवश्यकता थी और क्या औचित्य था—यह मेरी समझ में नहीं आ रहा है। क्योंकि हमारे संविधान की धारा 65 में यह बात बिलकुल साफ है कि वी० वी० गिरि साहब राष्ट्रपति के निधन के बाद राष्ट्रपति के नाते काम करने की स्थिति में आये, राष्ट्रपति नहीं बने। हमारे संविधान में उपराष्ट्रपति के बारे में दो बातें कही गई हैं—जब राष्ट्रपति हैट जाते हैं, इस्तीफा दे देते हैं या उन का निधन हो जाता है या जब वह विदेश वगैरह जाते हैं तो उपराष्ट्रपति "एक्टिंग एज प्रेजिडेंट" होते हैं। राष्ट्रपति के नाते काम करते हैं, प्रेजिडेंट के फक्शन्ज को डिस्चार्ज करते हैं।

ऐसी हालत में मैं सब से पहले एक सवाल उठाना चाहता हूं—इन्होंने राष्ट्रपति के नाते शपथ क्यों ली ? उस दिन उप-प्रधान मंत्री और काबीना के अन्य मंत्री भी वहां उपस्थित थे, मैंने तस्वीर में देखा है। क्या इस के औचित्य के बारे में उन्होंने एटार्नी जैनरल या कानून मंत्रालय से राय प्राप्त कर ली थी कि इस तरह शपथ लेना उचित था ? क्योंकि एक दफा उपराष्ट्रपति संविधान के प्रति शपथ ले चुके हैं और संविधान में यह लिखा हुआ है कि वे वफादार रहेंगे। जब इस तरह की शपथ पहले ले चुके थे तो वे काम कर सकते थे, इस नई शपथ की कोई आवश्यकता नहीं थी।

दूसरी बात—राष्ट्रपति डा० जाकिर हुसैन के निधन के बाद हमारे इस सदन में कल के कम्पनी बिल को लेकर कुल पांच बिल पास हो चुके हैं—1. फ़ाइनेन्स बिल, 2. स्टेट ड्यूटी बिल, 3. रजिस्ट्रेशन आफ़ बर्थस बिल, 4. यूनियन टैरिटरीज बिल और 5. कल का कम्पनी बिल। इन में से मुझे पता नहीं राज्य सभा ने कितने बिल पास किये हैं, लेकिन एक बिल के बारे में मैं जानता हूं—फाइनेन्स बिल पर वहां चर्चा हुई थी और चर्चा के बाद पास हुआ था और जैसा हमारे संविधान में लिखा हुआ है उन्होंने उसे वापस यहां भेज दिया।

* Moved with the recommendation of the President.